

State Vs. Unknown
FIR No. 0094/2020
PS: I P Estate
(Applicant : Vishnu Sharma)

19.08.2020

Matter heard through VCC over Cisco Webex.

Case is taken up in view of directions of Hon'ble High Court vide Office order No.322/RG/DHC/2020 Dated 15.08.2020.

Present: Ld. APP for State.
Ld. Counsel for applicant
IO SI Satyender Kumar, No.797/D.

The present application was filed on behalf of the applicant through email ID of this court. Copy of reply under the signature of IO/SI Satyender Kumar, is received through email. Scanned copy of same stands supplied to counsel for applicant, electronically.

This order shall dispose of the application for release of mobile phone i.e Samsung Note-9, Brown Colour, IMEI No.359447090410408 and 359448090410406 on Superdari, moved on behalf of Vishnu Sharma.

In status report filed by IO/SI Satyender Kumar, it has been stated that in connection with the present case FIR the Samsung Note – 9, Brown Colour mobile phone is lying in the custody of the police at PS I.P. Estate. IO has stated that applicant Vishnu Sharma is the complainant in present case FIR and also the rightful owner of mobile phone in question. IO has raised no objection if the aforesaid mobile phone is released on superdari.

For the purposes of identity, applicant has sent scanned copy of his Aadhar ID card. Scanned copy of bill pertaining to Samsung Note-9 mobile phone is also sent to email id of court along with the application

On perusal of the report of the IO it prima facie emerges that applicant Vishnu Sharma is the owner of the mobile phone in question. If that be so, he prima facie appears to be entitled for the custody of mobile phone in question.

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In these circumstances and as per directions of Hon'ble High Court of Delhi in matter of "**Manjit Singh Vs. State**" in Crl. M.C. No.4485/2013 dated 10.09.2014, the aforesaid the mobile phones in question be released to the applicant / owner subject to the following conditions:-

1. Samsung Note -9, Brown Colour mobile phone in question be released to its owner only subject to furnishing of indemnity bond as per its value, to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama(s) mentioning the colours, IMEI Nos., ownership and other necessary details of the mobile phone in question.
3. IO shall take the colour photographs of the mobile phone from different angles and also of the IMEI numbers of the mobile phone in question.
4. The photographs should be attested and counter signed by the complainant/applicant and accused.
5. IO is directed to verify the bills/invoices of the mobile in question and release the same to the applicant.

Scanned copy of this order be sent to the counsel for applicant and IO/SHO concerned, electronically, and for necessary compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

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(Gaurav Sharma)
Link MM / Central
Delhi / 19.08.2020

**e-FIR No.012296/20
State Vs. RITIK
PS: Rajinder Nagar**

19.08.2020

Matter heard through VCC over Cisco Webex

Case is taken up in view of directions of Hon'ble High Court vide Office order No.322/RG/DHC/2020 Dated 15.08.2020.

Present : Ld. APP for State
Ld. Counsel for the Applicant

At request, hearing on bail application adjourned for 22.08.2020.
Parties concerned be present for hearing through VC.

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**(Gaurav Sharma)
Link MM / Central
Delhi / 19.08.2020**

State Vs. Unknown
FIR No.011109/2020
PS: Rajinder Nagar
Applicant : Hrithik Arora

19.08.2020

Matter heard through VCC over Cisco Webex.

Case is taken up in view of directions of Hon'ble High Court vide Office order No.322/RG/DHC/2020 Dated 15.08.2020.

Present: Ld. APP for State.
Applicant / complainant in person.
IO ASI Vijay Kumar, No.716/C.

The present application was filed on behalf of the applicant through email ID of this court. Copy of reply under the signature of IO/ASI Vijay Kumar, is received through email. Scanned copy of same stands supplied to counsel for applicant, electronically.

The application under consideration is for release of motor cycle, Bajaj Pulsar, NS 200 DL6SAW5970, on Superdari, moved on behalf of Hrithik Arora.

In status report filed by IO/ASI Vijay Kumar, it has been stated that in connection with the present case FIR the Bajaj Pulsar, "DL4SAW5979" motor cycle, is lying in the custody of the police at PS Rajinder Nagar. IO has stated that applicant Hrithik Arora "R/o 14A/7 3rd Floor Old Rajinder Nagar, Delhi", is the complainant in present case FIR and also the rightful owner of motor cycle in question.

For the purposes of identity, applicant has sent scanned copy of his Aadhar ID card and RC of the vehicle to email id of court along with the application. As per the same, the motorcycle in question is Bajaj Pulsar NS 200 "DL6SAW5970" (as reflected in the RC). Also, the applicant submits that his current residential address is "23/41 3rd Floor Old Rajinder Nagar, Delhi" (as reflected in Copy of AADHAR Card annexed)

In view of the above, there is an apparent mismatch between the numbers of the vehicle, as mentioned in the application on one hand, vis a vis the one, the IO has stated in his reply. The same be verified and a fresh reply be filed in this regard. Also, correct current living residential address of the applicant be stated in the fresh reply to be filed by the IO upon verification.

Considering the above, re-list for clarifications/fresh reply to be filed by IO in the abovementioned terms for 20.08.2020. All concerned be present for proceedings via VC.

Scanned copy of this order be sent to the applicant and IO/SHO concerned, electronically, and for necessary compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

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(Gaurav Sharma)
Link MM / Central
Delhi / 19.08.2020